

STATEMENT II

Pattern of payment/assistance to NGOs in lieu of formation of Multi-purpose Co-operative Societies as reported by the Slum Wing of MCD

Sl. No.	Stages	Squatter Settlement	In-situ upgradation	resettlement
1	2	3	4	5
		Rs. 20/-	Rs. 23/-	Rs. 23+4
1.	Submission of survey list of JJ households in duplicate	5%	5%	5%
2.	Submission of frozen list in the prescribed format of the JJ households duly signed by each member proposed to be included in the multi-propose co-operative societies of JJ households alongwith socio-economic profile (Documents to be submitted in duplicate)	5%	5%	5%
3.	After checking of the frozen list by the Slum Wing, DDA through its Staff and the approval of the list by the office of Director (S)	5%	5%	5%
4.	Completion of photographs and preparation of identity cards for the families and the members of the multi-purpose co-operative societies	10%	10%	10%
5.	Completion of elections by NGO of multi-purpose Co-operative Societies	10%	10%	10%
6.	Completion of documents for multi-purpose co-operative societies and depositing the same with the Registrar CS for obtaining Registration Certificate.	35%	25%	25%
7.	Submission of Registration Certificate of Registrar CS for multi-purpose co-operative societies.	30%	15%	15%
8.	Loan distribution and allied Works,	—	25%	25%
9.	After resettlement and distribution of loan to resettled the families	100% —	100% —	100% Rs. 4/ per Jhuggies

[Translation]

Development of Parks and Open Spaces

3402. SHRI ARVIND TRIVEDI } Will
SHRI RAJNATH SONKAR }
SHASTRI

(a) the amount spent on the development of parks, gardens and other open spaces in different parts of Delhi during each of the last three years;

(b) the details thereof;

(c) whether some parks, open spaces, gardens were specifically selected for development as model parks in Government colonies in Delhi;

the Minister of URBAN DEVELOPMENT be pleased to state :

(d) if so, the details thereof;

(e) The Extent to which the same have been developed, if not the reasons therefor; and

(f) whether the Government are not giving proper attention towards development of horticulture activities in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) As per statement attached.

(c) to (e) Yes, Sir. Some parks in Government colonies in R. K. Puram (Sector 3, Sector 4, Sector 5, Sector 7, Sector 8, Sector 9 and Sector 12) and some parks in Moti Bagh, Nanakpura and Sadiq Nagar have been selected for development as model parks. Parks and open spaces are developed but, due to scarcity of unfiltered water and nuisance by stray cattle, the lawns have not come up to the desired standards.

(f) No Sir. Proper attention to the development and maintenance of parks is being given within the available resources.

STATEMENT

Amount spent on the development of parks, gardens and other open spaces during last 3 years and details thereof.

S. Name of the No. Organisation	Year	Amount in Rs.
1. N.D.M.C.	1990-91	85,29,073 · 94
	1991-92	1,32,89,811 · 21
	1992-93	1,25,25,487 · 58
2. M.C.D.	1990-91	1,99,27,000 · 00
	1991-92	3,60,33,000 · 00
	1992-93	3,11,88,000 · 00
3. D.D.A.	1990-91	25,57,66,000 · 00
	1991-92	25,59,95,000 · 00
	1992-93	29,78,11,000 · 00
4. C.P.W.D.	1990-91	13,69,000 · 00
	1991-92	8,27,000 · 00
	1992-93	22,95,000 · 00

[English]

Cochin Export Processing Zone

3403. SHRI V. S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to expend Cochin Export Processing Zone;

(b) if so, the details thereof;

(c) the steps taken by the Government to provide the assured basic facilities to investors of the Cochin Export Processing Zone (CEPZ) particularly power, water supply and single window clearance;

(d) the total number of units registered in the said zone so far; and

(e) the total value of exports from the zone during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMAL-UDDIN AHMED): (a) No, Sir.

(b) Does not arise.

(c) The Cochin Export Processing Zone (CEPZ) offers basic infrastructural facilities such as power, water supply, drainage and roads in addition to plots and build up factory premises/sheds. The Zone further provides single window clearance for applications to set up units and also considers matters such as import of additional capital goods, foreign equity participation and broad handing.

(d) 50 projects are currently approved for setting up units in the Zone.

(e) Exports during 1992-93 from the Cochin Export Processing Zone were of the order of Rs. 62.25 crores.

Gratuity of Ex-Employees of Cement Corporation of India

3404. SHRI N. K. BALIYAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Cement Corporation of India has not paid gratuity to its ex-employees so far;

(b) if so, the reasons therefor;

(c) the action the Government propose to take to ensure early payment of gratuity with interest to these ex-employees; and

(d) the time by which ex-employees of the Cement Corporation of India are likely to get the payment?